

ITEM NO.10

COURT NO.11

SECTION IIIB

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 128-129/2016

(Arising out of impugned final judgment and order dated 19/12/2013 in WP No. 11954/2013 23/07/2014 in WP No. 11954/2013 23/07/2014 in RPD No. 132/2014 passed by the High Court Of Judicature at Allahabad, Lucknow Bench)

UNION OF INDIA AND ORS.

Petitioner(s)

VERSUS

M/S. A.C.L EDUCATION CENTRE (P) LTD.

Respondent(s)

(office report on default)

Date : 18/04/2017 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PRAFULLA C. PANT
[IN CHAMBER]

For Petitioner(s)

Ms. Sunita Rani Singh, Adv.
For Mr. B. Krishna Prasad, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Further two weeks' time is allowed to the petitioner(s) to file affidavit of dasti service along with proof of service in respect of the sole respondent.

[SUKHBIR PAUL KAUR]
A.R. -CUM-P.S.

[MADHU NARULA]
COURT MASTER